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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 23/2015-2020

New Delhi, Dated: 11th October, 2019

Subject: Amendment in Import Policy Condition of Urea under Exim Code 31021000
in the ITC (HS) 2017, Schedule- I (Import Policy) -regd.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with
paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time
to time, the Central Government, hereby amends the policy conditions of the following
Exim Code as under:

<table>
<thead>
<tr>
<th>Exim Code</th>
<th>Item Description</th>
<th>Policy</th>
<th>Existing Policy Condition</th>
<th>Revised Policy Conditions</th>
</tr>
</thead>
<tbody>
<tr>
<td>3102 10 00</td>
<td>Urea, whether or not aqueous solution</td>
<td>State Trading Enterprise</td>
<td>Import allowed through STC and MMTC subject to Para 2.20 of Foreign Trade Policy, 2015-2020. However, import of Urea for industrial/non-agricultural/technical grade shall be &quot;Free&quot; with Actual User Condition.</td>
<td>Import allowed through STC, MMTC and RCF subject to Para 2.20 of Foreign Trade Policy, 2015-2020. However, import of Technical Grade Urea (TGU) meant for &quot;non-agriculture purpose / Industrial use/NPK Manufacturing shall be &quot;Free&quot;.</td>
</tr>
</tbody>
</table>

2. Effect of this Notification: Import Policy for Urea for industrial or non-agricultural use, besides Technical Grade Urea (TGU) and Industrial Urea shall be "free" with immediate effect and M/s Rashtriya Chemicals & Fertilizers (RCF) is designated as STE for import of Urea on Government account.

This issues with the approval of Minister of Commerce & Industry.

(B B Swain)
Director General of Foreign Trade
& ex-officio Additional Secretary to the Government of India
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F.No:01/89/180/102/AM-02/PC-2 (A) --Part-III